

[Shri Jaisukhlal Hath]

of India in May 1967 and became ex-officio Chairman of the Rajya Sabha and adorned the Chair for over two years. Shri Giri has been one of the old guards of the Freedom Movement, having joined it as a young man of twenty-two. As an ardent disciple of Mahatma Gandhi, the Father of the Nation, he actively participated in the Satyagraha Movement and suffered privations. It is, however, in the history of the trade union movement in this country that Shri Giri earned an abiding place of high esteem and affection. Associating himself with the organisations of the working class movement from its earliest times, Shri Giri was President of the All India Trade Union Congress twice. He was also one of the principal founders of the All India Railwaymen's Federation. He was twice Minister for Labour in Madras, and was Minister of Labour in the Central Government during 1952-54. From 1957 to 1967 he occupied the position of Governor of three States. Whatever office he held and in whatever capacity he functioned, his unswerving loyalty to the cause of the common man was his watchword. He endeared himself to every one by his humility, courage of conviction and adherence to principles. In the Rajya Sabha we shall remember him as a genial Chairman, as one who was responsive to the mood of the House and showed utmost consideration to all sections of the House.

I may add, Madam, that the Prime Minister would have been very happy to make this reference, but as she has to make a motion in the other House, she could not remain present. But on her behalf and on my own behalf, I pay warm tributes to Shri Giri and wish him well.

RE. REPORTED STAY ORDER OF THE SUPREME COURT ON THE ORDINANCE NATIONALISING BANKS

SHRI BABUBHAI M. CHINAI (Maharashtra). Madam Deputy Chairman, I want to make another submission. I have just now heard that the Supreme Court has issued a stay order on the Ordinance on nationalisation of banks. May I request through you that the Prime Minister may kindly make a statement?

THE DEPUTY CHAIRMAN: Not now. I am not willing to hear it just now. Let us finish with this.

SHRI BABUBHAI M. CHINAI: I would like to know whether that is a fact or not. It is our privilege to ask for information.

THE DEPUTY CHAIRMAN: That is all right.

TRIBUTES TO SHRI V. V. GIRI— contd.

SHRI BHUPESH GUPTA (West Bengal): Madam, I should like to associate myself. . .

(Interruption)

SHRI PITAMBER DAS (Uttar Pradesh): Madam, I would like to point out one thing, if you allow me. . .

(Interruption)

SHRI A. D. MANI (Madhya Pradesh): On a solemn occasion like this there should not be any interruptions. Let us pay our tributes to Mr. Giri in a befitting manner.

THE DEPUTY CHAIRMAN: The items mentioned on the Order Paper must be first attended to. After that I will listen to whatever other issues you want to raise on the floor of the House.

SHRI BHUPESH GUPTA: Madam, I want to associate myself with the sentiments expressed. . .

SHRI PITAMBER DAS: Madam, I want to submit that the Leader of the House has already spoken. If we do not speak, that would be better. Otherwise it is likely to give rise to controversial matters which may not look nice on this occasion. I, therefore, suggest that after the Leader of the House, the Chair on behalf of the entire House, may say something and then we close it.

SHRI N. SRI RAMA REDDY (Mysore): Madam, I support the suggestion of Mr. Pitamber Das. Let us accept it, and there the matter will end.

SEVERAL HON. MEMBERS: Yes.

THE DEPUTY CHAIRMAN: I think the House has agreed to the suggestion made by Mr. Pitamber Das that after the Leader has paid tributes to our Chairman, who is no longer here with us, I should say a few words also. Well, I am one of you, a Member of this House, I sit in this House as a Member and often I am called upon

to preside. I had the privilege to be the deputy of the Chairman, Mr. V. V. Giri. I enjoyed his kindness and courtesy and above all, I enjoyed his implicit confidence in me. As the Leader of the House has said, he was a man of vast experience. He understood men and matters very well and even though there were jarring notes sometimes from one section of the other, he always upheld the right of this House and of every Member. There were occasions when he also chastised the treasury benches as he chastised sometimes us also. But he kept up the best traditions of democracy while he sat in the Chair and, therefore, we must place on record all this. He was here for a little more than two years or a little less than two years, but he left with us the best memories of a democrat who sat in this Chair and of his vast experience and of his knowledge of the human material not only here in this House but around the country also. His confidence in democracy was unbounded and, therefore, he stood up for the rights of the citizens of India through this Chair and through this august House. We wish him well in whatever he may do. He is no longer the Chairman; he keeps to himself the rights of an individual citizen and, therefore, we extend to him our good wishes. I hope the House joins me in this tribute.

RE. REPORTED STAY ORDER OF
THE SUPREME COURT ON THE
ORDINANCE NATIONALISING
BANKS—Contd.

SHRI LOKANATH MISRA (Orissa): Madam, as indicated by Mr. Chinai, there has been a judgment of the Supreme Court on the writ petition . . .

SHRI B. K. P. SINHA (Bihar): Not judgment.

SHRI A. D. MANI (Madhya Pradesh): Stay order; do not say judgment.

SHRI LOKANATH MISRA: Stay order is also judgment, for your information, even though it is an interim one.

THE DEPUTY CHAIRMAN: I have enquired from the Secretary whether this is official news. It has not come to us yet. We shall ask the Government to get the information and lay it before the House before it adjourns.

SHRI BHUPESH GUPTA (West Bengal): I think this is wrong . . .

(Interruption)

SHRI BABUBHAI M. CHINAI: What I want to know is whether it is a fact and if so, on what grounds this order has been given and what further action does Government propose to take.

SHRI BHUPESH GUPTA: Madam, we are not concerned with all that.

THE DEPUTY CHAIRMAN: I have already said . . .

SHRI BHUPESH GUPTA: No, you said that they should place something here.

THE DEPUTY CHAIRMAN: I may have been misunderstood. I may have used a wrong word. Mr. Bhupesh Gupta, let the Minister come and say something.

SHRI BABUBHAI M. CHINAI: How can you say that? We are all very much concerned about it. The Government has taken a policy decision to which we have agreed. Now, when the Supreme Court grants a stay order, naturally there should be some reason. We have to see on what grounds that stay order has been given.

(Interruptions)

SHRI B. K. P. SINHA: Madam Deputy Chairman, I do not understand why there should be a storm about this. I may inform my honourable friend that it is an interim order. It cannot be a judgment. There is a distinction between an interim order and a judgment. Interim stay orders are always one-line or two-line orders. No reasons are given. Only a stay is granted.

AN HON. MEMBER: *Ex parte.*

SHRI B. K. P. SINHA: Therefore, I do not see what purpose would be served by the Government coming here and repeating that one-line order that a stay has been granted. So far as the Government is concerned, I am sure that Government has appeared at this stage and the Government will and should take every step to uphold what it has done.

श्री राजनारायण (उत्तर प्रदेश):
मैडम, . . .

THE DEPUTY CHAIRMAN: If you want to say something please be very brief. You cannot have a discussion. It is a simple thing.